

Establishment/Modernization of food processing industries; Scheme of Quality Assurance, Codex Standards, R&D, Establishment of Food Testing Laboratories and other promotional activities; Scheme of Human Resource Development and Scheme for Strengthening of Institutions for promotion and development of the food processing sector in the country. With a view to give further impetus to the sector, Government has launched a new Centrally Sponsored Scheme - National Mission on Food Processing (NMFP) on 1.4.2012 for its implementation with active participation of the State/ UT Governments.

(c) The benefits available under these various schemes of the Ministry may also be availed by the persons/groups/companies/institutions which are willing to set up and promote food processing in Haryana. Further, the various schemes under the NMFP are being implemented by the State Government of Haryana based on the local needs in the State.

#### **Establishment and promotion of FPIs**

2262. SHRIMATI RAJANI PATIL:

SHRI AVINASH PANDE:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) how many projects for establishment/promotion of Food Processing Industries have been sanctioned in the country particularly in the States of Assam and Maharashtra during the last five financial years along with the details of the projects;

(b) the steps taken to oversee the waste management in such industries;

(c) how many Research and Development projects for the promotion of agriculture and Food Processing Industries have been sanctioned during the last five financial years, project-wise and State-wise along with their terms of reference; and

(d) how much fund has been allotted for Research and Development during the last five years?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI CHARAN DAS MAHANT): (a) and (b) Ministry of Food Processing Industries under the Eleventh Plan scheme of Technology Upgradation/ Modernization/ Establishment of Food Processing Industries extends financial assistance to food processing units in the country including Assam and Maharashtra.

The implementing agencies/entrepreneurs receive the financial assistance in the form of grants-in-aid @ 25% of the cost of plant and machinery and technical civil works subject to a maximum of Rs. 50.00 lakhs in general areas and @ 33.33% subject to maximum of Rs. 75.00 lakhs in difficult areas such as Jammu and Kashmir, Himachal Pradesh, Uttarakhand, Sikkim and North-Eastern States, Andaman and Nicobar Islands, Lakshadweep and ITDP areas. The implementing agencies include Central / State Government organizations / PSUs / NGOs / Cooperative societies and private sector units and individuals. The Food Processing Industries assisted, *inter-alia*, generally includes Effluent Treatment Plant (ETP) to oversee the waste management. The details of financial assistance provided to the food processing industries in the country including in the State of Assam and Maharashtra during the last five financial years along with the details of the projects are given in Statement-I (*See below*).

However, the above said scheme has been subsumed in the Centrally Sponsored Scheme-National Mission on Food Processing (NMFP) during Twelfth Plan implemented through State/UT Governments.

(c) Under the Scheme for Quality Assurance, Codex Standards, Research and Development and other Promotional Activities including financial assistance released by Science and Engineering Research Board (SERB), under Department of Science and Technology for implementation of Research and Development scheme of Ministry of Food Processing Industries during the last five years, project-wise and State-wise are given in Statement-II and III (*See below*).

The Terms of Reference for R&D projects revolves around the objectives of the scheme which are as below:—

- (i) End products/outcome/findings of R&D work to benefit Food Processing Industries in terms of product and process development;
- (ii) Improved packaging;
- (iii) Value addition and leading to innovative products and processes with commercial value.

(d) The component of Research and Development is a part of the Scheme for Quality Assurance, Codex Standards, Research & Development and other Promotional Activities. The R&D Scheme is a project oriented, therefore, allocation of budget is not done project-wise. However, funds sanctioned for R&D projects in the last five years is given in Statement-II and III.

**Statement-I**

*Number of units assisted and financial assistance provided during the years 2008-09, 2009-10, 2010-11, 2011-12 and 2012-13, State-wise under the scheme for Technology Upgradation/Establishment/Modernization of FPIs.\**

Sl. No.	Name of the State	2008-09		2009-10		2010-11		2011-12		2012-13**	
		App	Amount released	App	Amount released	App	Amount released	App	Amount released	Nos.	Amount
1	2	3	4	5	6	7	8	9	10	11	12
1	Andhra Pradesh	48	908.999	41	677.05	30	562.096	105	1904.726	221	4245.35
2	Andaman and Nicobar Islands	0	0	0	0	0	0	0	0	0	0.00
3	Arunachal Pradesh	1	17.67	3	376.14	2	66.42	0	0	0	0.00
4	Assam	17	176.79	22	418.74	26	875.701	12	242.7782	18	376.12
5	Bihar	2	42.3	2	35.59	6	136.681	5	89.65674	3	51.99
6	Chandigarh	0	0	0	0	1	25	0	0	0	0.00
7	Chhattisgarh	10	163.725	4	45.46	27	297.574	75	841.8276	148	1738.11
8	Delhi	7	160.65	2	50	3	82.6	16	410.68	9	198.70

(Rs in lakh)

9	Goa	1	24.57	1	24.26	1	25	2	50	1	19.42
10	Gujarat	39	714.81	42	665.18	52	1419.72	106	1975.034	53	858.71
11	Haryana	23	349.415	11	134.96	14	325.28	62	828.2817	86	1122.16
12	Himachal Pradesh	5	152.745	10	269.58	7	204.53	14	377.51	5	133.45
13	Jammu and Kashmir	3	22.05	7	59.73	5	89.095	6	98.42	2	16.43
14	Jharkhand	0	0	3	44.09	4	85.425	1	16.57	4	76.53
15	Karnataka	35	629.895	24	269.55	14	377.79	61	896.2926	81	1271.03
16	Kerala	32	545.37	33	567.53	19	411.72	52	901.285	15	252.44
17	Madhya Pradesh	14	201.87	18	273.03	14	211.294	23	376.5413	31	422.19
18	Maharashtra	121	1802.633	113	1717.3	56	1006.524	202	2824.152	137	1864.79
19	Manipur	3	45.51	6	163.75	1	23.975	11	189.7182	21	467.49
20	Meghalaya	2	159.57	2	123.02	2	100.045	0	0	1	5.42
21	Mizoram	0	0	1	11	0	0	0	0	0	0.00
22	Nagaland	4	178.205	1	64.99	1	6.205	0	0	2	14.21
23	Odisha	2	38.68	6	84.4	8	200.875	9	113.5908	15	259.00

Written Answers to

[30 August, 2013]

Unstarred Questions

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1	2	3	4	5	6	7	8	9	10	11	12
24	Puducherry	0	0	0	0	0	0	1	25	6	150.00
25	Punjab	61	841.36	13	172.37	9	149.495	147	1692.902	231	2420.76
26	Rajasthan	44	551.975	27	325.46	48	691.123	95	1236.563	41	615.63
27	Sikkim	0	0	0	0	0	0	0	0	0	0.00
28	Tamil Nadu	36	594.355	41	672.11	24	493.582	75	1389.79	44	689.19
29	Tripura	1	13.86	0	0	0	0	0	0	0	0.00
30	Uttar Pradesh	43	875.475	32	560.63	47	1078.638	53	907.0513	39	622.29
31	Uttarakhand	6	163.15	12	307.57	6	168.523	5	138.047	5	115.49
32	West Bengal	19	390.135	10	136.48	10	317.945	19	319.87	8	186.85
33	MM IV									5	426.28
TOTAL :		579	9765.767	487	8249.97	437	9432.862	1157	17846.29	1232	18620.0

\*Data is under reconciliation with co-ordinating bank i.e. HDFC Bank.

\*\* Committed liabilities of Eleventh Plan.

**Statement-II**

*Number of Research and Development Projects assisted and financial assistance provided during the years 2008-09, 2009-10, 2010-11, 2011-12 and 2012-13, State-wise under the scheme for Quality Assurance, Codex Standards, Research and Development and Other Promotional Activities.*

(Rs. in lakh)

Sl. No.	Name of the State	2008-09		2009-10		2010-11		2011-12		2012-13	
		App	Amount released	App	Amount released	App	Amount released	App	Amount released	Nos.	Amount
1	2	3	4	5	6	7	8	9	10	11	12
1	Andhra Pradesh	1	3.50	1	13.56	0	0	2	36.22	0	0
2	Andaman and Nicobar Islands	0	0	0	0	0	0	0	0	0	0
3	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0
4	Assam	0	0	1	39.342	5	106.06	5	53.59	1	7.868
5	Bihar	0	0	0	0	0	0	0	0	0	0
6	Chandigarh	0	0	0	0	0	0	0	0	0	0
7	Chhattisgarh	0	0	0	0	0	0	0	0	0	0

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1	2	3	4	5	6	7	8	9	10	11	12
8	Delhi	2	33.65	1	11.36	1	7.80	4	72.21	3	22.776
9	Goa	0	0	0	0	0	0	0	0	0	0
10	Gujarat	0	0	0	0	0	0	0	0	0	0
11	Haryana	0	0	0	0	3	76.938	2	12.126	1	48.35
12	Himachal Pradesh	2	135.22	0	0	2	104.05	0	0	0	0
13	Jammu and Kashmir	0	0	0	0	0	0	0	0	0	0
14	Jharkhand	3	82.7	1	21.25	1	18.43	0	0	0	0
15	Karnataka	0	0	1	10.00	0	0	1	28.25	0	0
16	Kerala	0	0	0	0	1	32.50	2	44.958	1	7.286
17	Madhya Pradesh	0	0	0	0	0	0	0	0	0	0
18	Maharashtra	2	113.4	4	105.139	3	124.02	4	47.34872	3	44.472
19	Manipur	0	0	0	0	0	0	0	0	0	0
20	Meghalaya	0	0	0	0	0	0	2	23.446	1	35.592
21	Mizoram	0	0	0	0	0	0	0	0	0	0

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22	Nagaland	0	0	0	0	0	0	0	0	0	0
23	Odisha	0	0	0	0	0	0	0	0	0	0
24	Puducherry	0	0	0	0	0	0	0	0	0	0
25	Punjab	1	4	1	23.23	0	0	2	129.71	1	62.36
26	Rajasthan	0	0	0	0	0	0	0	0	1	79.88
27	Sikkim	0	0	0	0	0	0	0	0	0	0
28	Tamil Nadu	1	7.49	3	29.492	3	48.24	5	60.725	5	171.457
29	Tripura	1	19.92	0	0	0	0	1	17.42	1	23.821
30	Uttar Pradesh	1	53.64	0	0	1	41.79	1	36.12	1	32.51
31	Uttarakhand	0	0	0	0	0	0	0	0	0	0
32	West Bengal	2	27.78	2	161	0	0	2	75.861	2	61.683
<b>TOTAL</b>		<b>16</b>	<b>481.300</b>	<b>15</b>	<b>414.373</b>	<b>20</b>	<b>559.89</b>	<b>33</b>	<b>638.05</b>	<b>22</b>	<b>638.368</b>

*Written Answers to*

*[30 August, 2013]*

*Unstarred Questions 235*



***Statement-III***

*Grant released by Science and Engineering Research Board (SERB), under Department of Science and Technology for implementation of Research and Development Scheme of MoFPI as on 31.3.2013.*

(Rs. in lakh)

Sl. No.	Name of the State	Nos.	Amount of grant-in-aid released
1	2	3	4
1	Andhra Pradesh	3	39.17
2	Andaman and Nicobar Islands	0	0
3	Arunachal Pradesh	0	0
4	Assam	3	70.45
5	Bihar	0	0
6	Chandigarh	0	0
7	Chhattisgarh	1	8.874
8	Delhi	0	0
9	Goa	0	0
10	Gujarat	1	13.708
11	Haryana	0	0
12	Himachal Pradesh	0	0
13	Jammu and Kashmir	0	0
14	Jharkhand	0	0
15	Karnataka	4	107.478
16	Kerala	0	0
17	Madhya Pradesh	0	0

1	2	3	4
18	Maharashtra	2	36.606
19	Manipur	0	0
20	Meghalaya	0	0
21	Mizoram	0	0
22	Nagaland	0	0
23	Odisha	0	0
24	Puducherry	0	0
25	Punjab	0	0
26	Rajasthan	0	0
27	Sikkim	0	0
28	Tamil Nadu	5	70.704
29	Tripura	0	0
30	Uttar Pradesh	0	0
31	Uttarakhand	0	0
32	West Bengal	0	0
TOTAL		19	346.99

#### Vacations in courts

2263. SHRI SANJAY RAUT: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether there are summer and winter vacations in courts every year in the country;

(b) whether this practice was started by the Britishers;

(c) whether before independence most of the judges who were Britishers used to visit England when the vacations start; and